

**Central Administrative Tribunal
Principal Bench, New Delhi**

**CP No. 230/2015 in
OA No. 547/2013**

This the 28th day of September, 2015

**Hon'ble Mr. Justice B.P. Katakay, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Smt. Raj Rani Chowdhary
Ex. Junior Technical Officer (Arch)
Under Architect
Bharat Sanchar Nigam Limited JaipurPetitioner
(By Advocate : Ms. Meenu Mainee)

Versus

1. Chairman & Managing Director
Bharat Sanchar Nigam Limited
Bharat Sanchar Bhawan
Janpath, New Delhi-110001
2. Principal General Manager
Bharat Sanchar Nigam Limited
Architectural Wing, Room No. 37
Eastern Court, Janpath, New Delhi-110001
3. Chief Architect
Bharat Sanchar Nigam Limited
802, CTS Compund
Netaji Nagar, Africa Avenue New Delhi-110023.
4. Sr. Architect
Bharat Sanchar Nigam Limited
802, CTS Compund
Netaji Nagar, Africa Avenue
New Delhi-110023.

....Contemnors
(By Advocate : Mr. Sanjeev Kumar)

ORDER (ORAL)

By Shri B.P. Katakey, Member (J):

Heard Ms. Meenu Mainee, learned counsel appearing for petitioner and Mr. Sanjeev Kumar, learned counsel appearing for the contemnors.

The applicant has filed this Contempt Petition alleging wilful/deliberate violation of the order dated 20.08.2014 passed in OA 547/2013.

Today, when the matter was taken up for hearing, it has been submitted by learned counsel for the parties that the Hon'ble High Court of Delhi vide order dated 07.08.2015 passed in WP(C) No. 5832/2015 remanded back the matter to this Tribunal for fresh disposal upon setting aside the aforesaid order passed by this Tribunal.

In view of the aforesaid position, the CP stands closed and disposed of.

**(K.N. Shrivastava)
Member (A)**

**(Justice B.P. Katakey)
Member (J)**

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